

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 28th August, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 23 of 2021

A Bill to repeal the Tamil Nadu Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Act, 2019.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:-

1. This Act may be called the Tamil Nadu Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Repeal Act, 2021.

Short title

Tamil Nadu
Act 37 of
2019

2. The Tamil Nadu Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Act, 2019, is hereby repealed.

Repeal of
Tamil Nadu
Act 37 of 2019

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Act, 2019 (Tamil Nadu Act 37 of 2019) which was enacted to provide for improved production and marketing of agricultural produce, livestock and its products through contract farming, is yet to be brought into force. Contract Farming is one among the marketing approaches, wherein the farmer and purchaser mutually agree upon the price, quantity, quality and time. The Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) provides for regulation of buying and selling of agricultural produce in this State. The agricultural marketing system now provides a better price discovery to the farmers. It is therefore considered that it would be appropriate to make the said Tamil Nadu Act 27 of 1989 more robust by providing regulation of buying and selling of agricultural produce under any mode of marketing, instead of bringing in an enactment for each mode of the marketing system. The Government have, therefore, decided to repeal the Tamil Nadu Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Act, 2019 (Tamil Nadu Act 37 of 2019).

2. The Bill seeks to give effect to the above decision.

M.R.K. PANNEER SELVAM,
Minister for Agriculture and Farmers Welfare.

Chennai-600 009,
28th August 2021.

K. SRINIVASAN,
Secretary.